

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-104**  
IB - 2728/ND/2019

**IN THE MATTER OF:**

Om Logistics Ltd

....Applicant

Vs.

Servel India Pvt Ltd

....Respondent

**SECTION**

Under Section 9 of IBC, 2016

Order delivered on 24.10.2019

**CORAM:**

**JUSTICE SHRI R.D. KHARE (Retd.)**  
**HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

For the Respondent :

**ORDER**

Notice to the Corporate Debtor vide all modes including through the process of the Bench. Dasti. In the meantime, Learned Counsel for the Petitioner is directed to ensure compliance of Section 9 (3) (C) of the IBC, 2016. Put up further on 14.11.2019.

  
(SUMITA PURKAYASTHA)  
MEMBER (T)

  
(JUSTICE SHRI R.D. KHARE)  
MEMBER (J)